

Annexure-3

Name of the corporate debtor Clutch Auto Limited
Date of commencement of CIRP: 15.02.2018
List of creditors as on 30.04.2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S No.	Name of Creditor	Details of claim		Nature of Claim	Details of claim				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed		Amount of claim admitted	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% of voting share in COC
1	Alchemist Assets Reconstruction Company Limited	received on various dates	85,84,63,723.61	85,84,63,723.61	Bank Loan	85,84,63,723.61	Yes	No	20.81	Nil	Nil	-	Nil	Nil
2	Morgan Reconstruction & Securitisation Private Limited		38,75,31,000.00	38,63,64,000.00	Bank Loan	38,63,64,000.00	Yes	No	9.37	Nil	Nil	11,67,000.00	Nil	Nil
4	State Bank of India		42,45,38,533.33	42,45,38,533.33	Bank Loan	42,45,38,533.33	Yes	No	10.29	Nil	Nil	-	Nil	Nil
5	Canara Bank		22,47,53,799.92	22,47,53,799.92	Bank Loan	22,47,53,799.92	Yes	No	5.45	Nil	Nil	-	Nil	Nil
6	Central Bank of India		31,06,88,000.00	31,06,88,000.00	Bank Loan	31,06,88,000.00	Yes	No	7.53	Nil	Nil	-	Nil	Nil
7	Rajasthan State Industrial Development and Investment Corporation		60,95,56,314.00	60,95,56,314.00	Bank Loan	60,95,56,314.00	Yes	No	0.00	Nil	Nil	-	Nil	Nil
8	Tyche Investment Private Limited		92,17,12,784.23	92,17,12,784.23	Bank Loan	92,17,12,784.23	Yes	No	0.00	Nil	Nil	-	Nil	Nil
	Total			3,73,72,44,155.09	3,73,60,77,155.09					53.46			11,67,000.00	

NOTE:

- 1 Since the right has not been relinquished by the following financial creditors on the assets of the CD, the said creditor shall not be a part of the stakeholder consultation committee-
1. Rajasthan State Industrial Development and Investment Corporation
 2. Tyche Investment Private Limited

The Bhiwadi unit of Clutch Auto Limited has been sold by RIICO and below mentioned amount has been adjusted against the admitted claim amount of RIICO and Tyche Investment Private Limited as their share in sale proceeds on the basis of information received from Tyche and also confirmed by RIICO-

1. Rajasthan State Industrial Development and Investment Corporation 15,05,01,686/-
2. Tyche Investment Private Limited 22,75,48,267/-

Share of Tyche Investment Private Limited amounting to Rs. 22,75,48,267/- has been kept in an escrow account maintained at DBS bank. The amount will be transferred to their bank account after approval of such transfer received from Reserve Bank of India.

The aforementioned amounts have also been adjusted against the claims submitted by the respective parties; however, the revised claim forms have not yet been received.

- 3 Alchemist ARC had sold the mortgaged property of the Corporate Guarantor, namely Haguru Engineering Pvt. Ltd., for a consideration of Rs 7,55,94,000/-. After adjusting the total expenses amounting to Rs 38,86,286/- (including ₹1,00,000/- retained towards future litigation expenses), the net residual amount available for distribution is Rs 7,17,07,714/- to Alchemist Assets Reconstruction Company Limited - Rs 4,13,40,047.57, State Bank of India- Rs 1,91,97,466.67 and Canara Bank - Rs 1,11,70,200.08. The said amount has been adjusted against the admitted claim amount of Alchemist Assets Reconstruction Company Limited, State Bank of India and Canara Bank.

The Liquidator has received a communication from Alchemist Asset Reconstruction Company Limited stating that Edelweiss Asset Reconstruction Company Limited, vide Assignment Agreement dated March 25, 2026, has assigned the financial asset of M/s Clutch Auto Limited along with all underlying securities, including all rights, title, interests, and guarantees, in favour of Alchemist Asset Reconstruction Company Limited. Subsequently, confirmation of the aforesaid assignment has also been received from Edelweiss Asset Reconstruction Company Limited.

The aforementioned amounts have also been adjusted against the claims submitted by the respective parties; however, the revised claim forms have not yet been received.

Place Delhi
Date 30.04.2026